**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No.75909 of 2016**

(Arising out of Order-in-Original No.Commr/B-I/ST-16/2015 dated 11.02.2016 passed by Commissioner of Customs,Central Excise & Service Tax, Bhubaneswar)

**M/s Hi-Tech Estates & Promoters (P) Limited**
(Plot No.111,Saheed Nagar, Bhubaneswar, Odisha)

**Appellant**

*VERSUS*

**Commissioner of Central Excise,Customs & Service Tax, Bhubaneswar**
(C.R.Building, Rajaswa Vihar, Bhubaneswar-751007,Odisha)

**Respondent**

**APPERANCE :**

Shri Aniket Ojha, Advocate for the Appellant
Shri R.K.Agarwal, Authorized Representative for the Respondent

**CORAM:**
**HON'BLE MR.R.MURALIDHAR, MEMBER (JUDICIAL)**
**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO.77664/2024**

DATE OF HEARING : 27 NOVEMBER 2024
DATE OF DECISION : 27 NOVEMBER 2024

**Per K.Anpazhakan :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(R.Muralidhar)**
**Member (Judicial)**

**(K.Anpazhakan)**
**Member (Technical)**

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